

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 137**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

v.

M/s. International Recreation and Amusement Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 02.12.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP

Mr. Abhishek Anand, Mr. Sumit Bindal &  
Ms. Honey Satpal, Advs.

For CA-2687(PB)/2019

Mr. Sumant Batra & Ms. Priyanka Anand, Advs.  
Mr. Abhinav Vashisht, Sr. Adv. with Ms. Pallavi  
Kumar, Mr. Ashish Joshi & Ms. Geetanjali Shali,  
Advs.

For the Applicant

Mr. Swaroop George, Adv.

For the Financial Creditor

Ms. Astha Nigam, AR. With Mr. Siddharth  
Bauthia, Financial Creditor

For CA-1826(PB)/2019

Mr. Pankaj Jain, Ms. Sneha Pandey &  
Ms. Ruchika Sharma, Advs.

For the Respondent

Ms. Zinne Mehta, Mrs. Pallavi Tayal & Mr. Vijay  
Nair, Advs.

Mr. Hardik Luthra, Adv.

Mr. Mansumyer Singh, Adv. & Mr. Sandeep  
Raghav, In person

Mr. Karanveer Jindal, Adv.

Mr. Dhruvad Das, Ms. Tanvi Jain, Advs. With  
Mr. Pramod Kumar Sharma & Mr. Sanyam Goel,  
PCS

Mr. Vivek Malik, Mr. Vivek Sinha, Mr.

Himanshu, Mr. Kartikeya Jain & Mr. Aaransh,  
Advs.

For the Resolution Applicant

Mr. Virender Ganda, Sr. Adv. with Mr. Nilotpal  
Shyam, Adv.

**ORDER**



**CA-1225(PB)/2019**

Pleadings are complete. Objections by the Ex-Director, home buyers and operational creditor have been filed.

List for arguments on 18.12.2019.

— Sd —

(M.M.KUMAR)  
PRESIDENT

— Sd —

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

02.12.2019  
Ritu Sharma